

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 3943/2023

[Arising out of impugned final judgment and order dated 23-09-2022 in WA No. 7859/2010 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

INDIAN OVERSEAS BANK & ORS.

Petitioner(s)

VERSUS

MUNNA LAL BAHELIA (DEAD) THROUGH LRS.

Respondent(s)

(IA No. 31650/2023 - EXEMPTION FROM FILING O.T.
IA No. 31647/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 03-12-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Pinaki Misra, Sr. Adv.
Ms. Mayuri Raghuvanshi, AOR

For Respondent(s) Mr. Aviral Saxena, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The request for adjournment made by learned counsel for the respondents is rejected.
2. Heard learned senior counsel for the petitioners.
3. Leave granted.
4. Interim order dated 20.02.2023 is continued till the pendency of the appeal.
5. It will be open for the respondents to file an application for early hearing of the appeal.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)